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Date: 29/4/88.

Neither the applicant nor his Advocate is present. Mr. R.K. Shetty, Advocate appears for the respondents. He has filed the reply today which is taken on record. He undertakes to serve a copy of the same on the applicant or his Advocate.

The matter has now become ready for hearing. However, it is not possible to fix hearing date in the near future on account of other old pending urgent matters. This matter is, therefore, kept on sine-die list.

Mr. Shetty states that at the time of fixing the date of hearing notice may be issued to respondent No. 3 and also to him.

Notice may also be issued to the applicant and his Advocate.

M.P.No. 483/88
for early hearing.

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19.88

29/4/88